

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:6101

ANSWERED ON:03.05.2010

TRAI ACT

Choudhary Shri Harish;Laguri Shri Yashbant Narayan Singh

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

(a) whether the Telecom Regulatory Authority of India (TRAI) has been authorised to take action against erring telecom companies in the country under the Telecom Regulatory Authority of India (TRAI) Act, 1997;

(b) if not, the reasons therefor;

(c) whether the Government proposes to amend the said Act to remove this shortcoming; and

(d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) Yes, Madam. The Telecom Regulatory Authority of India (TRAI) has been conferred with powers to make a complaint in court for taking cognizance of any offence punishable under the TRAI Act, 1997 or the rules and regulations made thereunder. It can also make recommendations to the licensor for revocation of licence of a service provider for non-compliance of terms and conditions of licence.

(b) to (d) Do not arise in view of (a) above.